

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/2979/2020**



This the 14th day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Shallu Jain, Wife of Sh. Ajay Kumar, R/o Village Uchapind, Tehsil Billawar, District Kathua, Aged 28 years.

....Applicant

(Advocate:- Ms. Veenu Gupta)

Versus

1. State of Jammu and Kashmir, through Commissioner/Secretary, Higher & Technical Education, Department, Civil Secretariat, Jammu and 4 ors.

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Learned counsel for the applicant states that the T.A. has become infructuous on account of developments which have subsequently taken place.

2. Accordingly, the T.A. is dismissed for having become infructuous.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**